

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES**

**LOK SABHA**

UNSTARRED QUESTION No. 2313  
TO BE ANSWERED ON: 09.03.2021

**Welfare and Rehabilitation Schemes for Mentally Retarded Children**

**2313: SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:  
SHRIMATI MALA RAJYA LAXMI SHAH:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the details of the schemes being implemented for mentally retarded children in the country;
- (b) the number of such children in the country, State/UT-wise including Uttarakhand and Bundelkhand region;
- (c) whether the Government is also working towards providing support for their livelihood; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI KRISHAN PAL GURJAR)**

(a) The Department of Empowerment of Persons with Disabilities (DEPwD) implements following major schemes for the welfare of Persons with Disabilities including mentally retarded children (children with intellectual disabilities):

- (i) Deendayal Disabled Rehabilitation Scheme (DDRS),
- (ii) Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances Scheme (ADIP),
- (iii) National Action Plan for Skill Development of Persons with Disabilities (PwDs),
- (iv) Scholarships for Students with Disabilities,  
Details of these schemes are at Annexure-I.

In addition, National Trust, a statutory body under the Department of Empowerment of Persons with Disabilities (DEPwD), was set up in 2000 under the National Trust for the welfare of persons with autism, cerebral palsy, mental retardation and multiple disabilities Act, 1999. National Trust runs various schemes and programmes ranging from early intervention for children upto 10 years to residential centres for adults with severe disabilities. The major Schemes of National Trust are as follows:

- (i) Disha (Early Intervention and School Readiness Scheme for 0-10 years),
- (ii) VIKAAS (Day Care Scheme for 10+ years),
- (iii) Disha-cum-Vikaas Scheme (Day Care),
- (iv) Samarth (Respite Care Residential Scheme),
- (v) Samarth-cum-Gharaunda Scheme (Residential),
- (vi) Sahyogi (Care Associate Training scheme),
- (vii) Badhte Kadam (Awareness, Community Interaction & Innovative Project Scheme),
- (viii) 'Niramaya' Health Insurance Scheme,

(b) As per Census 2011, there are 5,95,231 children with mental retardation (in the age group of 0-19 year) in the country. State/UT-wise number of such children is at Annexure-II. Region-wise separate data is not available.



**(c) and (d)** Relief to the disabled is a State subject by virtue of entry 9 of the State List of constitution of India. However, the Central Government supplements the efforts of the States Government.

The Central Government has enacted the Rights of Persons with Disabilities (RPwD) Act, 2016 which came into force on 19.04.2017. The Act provides various rights and entitlements for Persons with Disabilities and mandates the appropriate Government to take measures to promote education, skill development, social security, health, rehabilitation and recreation for PwDs so that they can enjoy their rights equally with others. The Act provides for reservation in seats in Government/ Government aided higher educational institutions and reservation in Government jobs as well as in allotment of land for housing, setting up of business etc. for persons with benchmark disabilities including persons with intellectual disabilities.

Further, in order to implement the provision of reservation in Government employment envisaged under the RPwD Act, 2016, the Ministry notified the list of 3566 posts suitable for various categories of persons with benchmark disabilities on 04.01.2021.

In addition, the Department implements a National Action Plan (NAP) for Skill Development of Persons with Disabilities (PwDs) under which skilling of PwDs is conducted through a network of empanelled training partners comprising Government organizations and non-Governmental organizations.

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Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 2313 to be answered on 09.03.2021 regarding 'Welfare and Rehabilitation Schemes for Mentally Retarded Children' raised by Shri Kunwar Pushpendra Singh Chandel and Shrimati Mala Rajya Laxmi Shah.

**Details of the major schemes being implemented for persons with disabilities including children with intellectual disabilities in the country under the Department of Empowerment of Persons with Disabilities are as follows:**

1. **Deendayal Disabled Rehabilitation Scheme (DDRS):**

Under the scheme, financial assistance in the form of Grant-in-Aid is provided to the Programme Implementing Agencies (PIAs) for their projects relating to rehabilitation of Persons with Disabilities (PwDs) including children with intellectual disabilities to enable them to reach and maintain their optimal, physical, sensory, intellectual, psychiatric and socio functional levels.

The list of model projects under DDRS is as under:

- (i) Pre-School, Early Intervention and Training
- (ii) Special Schools for:-
  - (a) Children with Intellectual Disabilities
  - (b) Children with Hearing & Speech Disabilities
  - (c) Children with Visual Disabilities
- (iii) Project for Cerebral Palsied Children
- (iv) Project for Rehabilitation of Leprosy Cured Persons
- (v) Half Way Home for Psycho-Social Rehabilitation of Treated and Controlled people with mental Illness
- (vi) Home Based Rehabilitation Programme/Home Management Programme
- (vii) Project for Community Based Rehabilitation
- (viii) Project for Low Vision Centers
- (ix) Projects for Human Resource Development.

2. **Assistance to Disabled Persons for Purchase/Fitting of Aids/ Appliances Scheme (ADIP):**

Under the Scheme, funds are released to various Implementing Agencies to assist the eligible Divyangjan including children with intellectual disabilities in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential.

3. **National Action Plan for Skill Development of Persons with Disabilities (PwDs):**

DEPwD implements an umbrella scheme namely Scheme for Implementation of Persons with Disabilities Act (SIPDA) which has a component for Skill Development for PwDs. Under this component, the Department launched the National Action Plan (NAP) for Skill Development of Persons with Disabilities (PwDs) in March, 2015 which is implemented across the country. Under NAP skilling of PwDs is conducted through a network of empanelled training partners comprising Government organizations (NIs/NHFDC/CRCs/Other Govt. Orgs) and Non-Governmental Organizations (NGOs).

4. **Scholarships for Students with Disabilities:**

Under the Scheme, scholarship is provided to students with disabilities including children with intellectual disabilities under the following six components:

- (i) Pre-Matric Scholarship for SwDs (For Classes IX & X),
- (ii) Post-Matric Scholarship for SwDs (For Classes XI to Post-graduate Degree/Diploma),
- (iii) Top Class Education Scholarship for SwDs (For Graduate and Post-graduate Degree/Diploma in notified Institutes of excellence in Education),
- (iv) National Overseas Scholarship (For Master's Degree/Ph.D. in Foreign Universities).
- (v) National Fellowship for PwDs (For M.Phil. and Ph.D. in Indian Universities, and
- (vi) Free Coaching for SwDs (For recruitment examinations for Group A & B posts and entrance examinations for admission in technical and professional courses);



Annexure referred to part (b) of Lok Sabha Unstarred Question No. 2313 to be answered on 09.03.2021 regarding 'Welfare and Rehabilitation Schemes for Mentally Retarded Children' raised by Shri Kunwar Pushpendra Singh Chandel and Shrimati Mala Rajya Laxmi Shah.

Number of mentally retarded children in the age group of 0-19 years as per Census 2011					
S. No.	State/UT Name	Mental Retardation			Total (0-19 years)
		0-4 yrs	5-9 yrs	10-19 yrs	
1	Jammu & Kashmir	721	1324	3666	5,711
2	Himachal Pradesh	152	693	2209	3,054
3	Punjab	1265	3260	10965	15,490
4	Chandigarh	25	102	350	477
5	<b>Uttarakhand</b>	<b>258</b>	<b>939</b>	<b>3106</b>	<b>4,303</b>
6	Haryana	893	2481	8256	11,630
7	NCT Of Delhi	436	1300	4912	6,648
8	Rajasthan	1932	7432	24004	33,368
9	Uttar Pradesh	6867	16588	52713	76,168
10	Bihar	4697	9101	23276	37,074
11	Sikkim	14	28	98	140
12	Arunachal Pradesh	77	128	315	520
13	Nagaland	34	64	231	329
14	Manipur	216	302	920	1,438
15	Mizoram	32	92	302	426
16	Tripura	141	218	805	1,164
17	Meghalaya	90	172	635	897
18	Assam	1041	1691	5025	7,757
19	West Bengal	4087	9022	30021	43,130
20	Jharkhand	1545	3631	10276	15,452
21	Odisha	2494	7537	18405	28,436
22	Chhattisgarh	825	3153	9569	13,547
23	Madhya Pradesh	2416	6867	20735	30,018
24	Gujarat	1502	7319	21148	29,969
25	Daman & Diu	3	12	44	59
26	Dadra & Nagar Haveli	6	23	71	100
27	Maharashtra	5845	16617	51319	73,781
28	Andhra Pradesh	3784	12434	35675	51,893
29	Karnataka	3376	8702	26113	38,191
30	Goa	59	108	459	626
31	Lakshadweep	1	13	34	48
32	Kerala	909	3766	15149	19,824
33	Tamil Nadu	3543	10356	28610	42,509
34	Puducherry	90	242	619	951
35	Andaman & Nicobar Islands	8	19	76	103
<b>Total</b>		<b>49,384</b>	<b>135,736</b>	<b>410,111</b>	<b>5,95,231</b>

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